

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 01.12.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 131/BB/ 2017	-	For compliance of office objections raised by Registry	Rule-4(1) of IB	Reliance Capital AIF Trustee Company Pvt. Ltd. & Others Vs Fortuna (India) Projects Pvt. Ltd., & Others

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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N.K. Dilip  
S. Raghunanda  
M.G. Narayana  
Vivek. B.S.  
Advocates  
Tadva Legal



**ORDER**

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Counsel for Petitioner is present. He has filed Memo of compliance and memo alongwith Affidavit of the proposed IRP. Counsel reported that, he has complied all the objections raised by the Registry. Counsel further reported that, the matter be listed on 05/12/2017 to which date another case filed by the Financial Creditor is also listed, it was filed against the same Corporate Debtor. Issue notice to Corporate Debtor. Registry to prepare notice on Corporate Debtor and Counsel for Petitioner is directed to collect the notice from the registry and to serve it on Corporate Debtor. List it on 05/12/2017.

  
**Member (T)**

  
**Member (J)**